

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 104

CP (IB) No. 152/Chd/Pb/2021

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

Harbans Lal

...Respondent

Under Section: 95, IBC 2016

Order delivered on 15.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Baldev Singh Badhran, Advocate

For the Respondent: Ms. Tanu Sidhu, proxy counsel for Mr. Rohit Suri, Adv.

For the RP : Mr. Arpit Chawla, Advocate

ORDER

Learned counsel for the respondent is directed to file objections to the report filed by RP within one week with a copy in advance to the counsel opposite. Response, if any, be filed by the learned counsels for RP as well as petitioner within one week thereafter with a copy in advance to the counsel opposite. List the matter on 05.06.2024.

-sd-
(L. N. GUPTA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM